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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 580 of 1995

New Delhi this the 30th day of March, 1995

Mr. K. Muthukumar, Member(A)

Shri K.S. Kumaresan
R/o 6A/65, W.E.A.,
Karol Bagh,
New Delhi. .Applicant

Applicant in person

Versus

The Secretary,
Ministry of Urban Development,
Nirman Bhavan,
New Delhi. .Respondents

ORDER (ORAL)

The applicant is an employee in the Department of Fertilizers and is working as Personal Assistant to the Deputy Advisor. He is aggrieved that the respondents have not acted on the recommendation of the Minister of Chemicals and Fertilizers to the Minister of State in the Urban Development for consideration for out of turn allotment of a Type-III quarter in favour of the applicant as a special case on FAV basis (First Available Vacancy). The applicant apprehends that the respondents are not likely to allot him the quarter in view of the huge backlog and, therefore, out of turn allotment was the only way out forgetting Government accommodation.

2. I have heard the applicant and have perused the record. The applicant

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has at present no cause of action as I find that the respondents have in fact asked for certain documents vide their letter dated 28.07.94 on the basis of certain instructions stated to have been issued by the Minister for Urban Development (Annexure A-2). The applicant has not shown anything to suggest that the respondents have declined subsequently the request for out of turn allotment. The application is, therefore, misconceived and is dismissed summarily.


(K. MUTHUKUMAR)
MEMBER (A)

RKS